

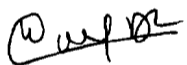
**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

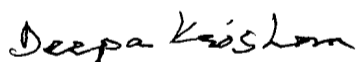
**CP NO. 130/2016**

M/s Punjab Ispat Pvt. Ltd. ....Petitioner  
Versus  
M/s Punjab Containers Pvt. Ltd. ....Respondent

Present: None.

This case has been received by transfer from the Hon'ble Punjab & Haryana High Court, Chandigarh. It be entered in the relevant register. Adjourned to 06.03.2017. Notice be sent to the learned counsel for petitioner for the said date. As per report of the Registry of Hon'ble Punjab and Haryana High Court, the affidavit of service was not filed by the petitioner. Learned counsel for the petitioner be directed to collect Dasti notice for service of the respondents, within three days on receipt of notice by the learned counsel and despatch the same by Speed Post and to file affidavit along with the acknowledgement due in token of despatch of notice and also track report at least three days before the date fixed.

  
(R P Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

January 19, 2017  
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